# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 26-8-87

APPLICATION NO

549

/86(F)

W.P. NO

Applicant

Shri N.L. Nagabhushana

V/s The Divisional Personnel Officer(Railways)
Mysore

To

- Shri N.L. Nagabhushana Retired CCNC/HLV. EE 515 Raghuvanahalli Mundoor (P.O.) Bangalors - 560 049
- 2. Shri M. Raghavendra Achar Advocate 1074-1075, Banashankari I Stage Bangalore - 560 060
- The Divisional Personnel Officer Southern Railways Mysore Division Mysore
- 4. Shri K.V. Lakshmanachar
  Advocate
  No. 4, 5th Block
  Briand Square Police Qrs
  Mysore Road
  Bangalors 560 002

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAX/

application on 21-8-87

DEPUTY REGISTRAR
SECTION (JUDICIAL)

Encl : as above

والمراجع المراجع المرا

Diary N., 1086/08/87

3

J. W. 3. 84

Remin 219

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 21st DAY OF AUGUST, 1987

Present : Hen'ble Justice Sri k.S. Puttaswamy

Vice-Chairman

Hen'ble Sri P.Srinivasan

Member (A)

#### Application No. 549/87(F)

N.L.Nagabhushana, C/e Sri M.R.Aehar, Ne.1074 and 1075, Banashankar i Ist Stage, Sreenivasanagar II Phase, Bangalere - 560 050.

Applicant

( Sri M.R. Achar

... Advocate )

VS.

Divisional Personnel Officer(Railways)
Mysore Division,
Mysore

Respondent

This application has come up before the Tribunal today. Hen'ble Justice Sri K.S.Puttaswmay, Vice-chairman made the following:

#### DRDER

In this application made u/S 19 of the Administrative Tribunals Act, 1985, the applicant has confined his reliefs to only payment of evertime allewance. He has sought for a direction to the respondents to draw and settle the evertime allewances that are due to him.

- 2. In their reply, the respondents have stated that the evertime allowances due to the applicat as admissible under the rules have been drawn and sattled and nothing more was due to him on that account.
- 3. In this view, this application no longer survives for consideration. We, therefore dismiss this application as having



### BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 21st DAY OF AUGUST, 1987

Present : Hen'ble Justice Sri k.S.Puttaswamy

Vice-Chairman

Hen'ble Sri P.Srinivasan

Member (A)

### Application No. 549/87(F)

N.L.Nagabhushana, C/e Sri M.R.Achar, Ne.1074 and 1075, Banashankar i Ist Stage, Sreenivasanagar II Phase, Bangalere - 560 050.

Applicant

( Sri M.R.Achar

. Advecate )

vs.

Divisional Personnel Officer(Railways)
Mysere Division,
Mysere

Respondent

This application has come up before the Tribunal today. Hon'ble Justice Sri F.S. Puttaswmay, Vice-chairman made the following:

#### DRDER

In this application made u/S 19 of the Administrative Tribunals Act, 1985, the applicant has confined his reliefs to early payment of overtime allowance. He has sought for a direction to the respondents to draw and settle the overtime ellowances that are due to him.

- 2. In their reply, the respondents have stated that the evertime allowances due to the applicat as admissible under the rules have been drawn and settled and nothing more was due to him on that account.
- 3. In this view, this application no longer survives for consideration. We, therefore dismiss this application as having





become infructuous. Eut in the circumstances of the case, We irect the parties to bear their ewn costs.

541-

MEMBER (A)

Sd |-VICE-VHAIRMAN 218/87

-True copy-

an.

CENTRAL ADMINISTRATIVE TRIBUNAL

ABDITIONAL BENCH BANGALORE